

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CIS No. 426/2019

CBI Vs. Vivek Yadav

RC No. 26A/2019/CBI/ACB/New Delhi

U/S: 7(A) of PC Act

21.09.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, in reference to the **Orders No. E-10559-10644/Power Gaz./RADC/2020 dated 28.08.2020 & Power Gaz/RADC/2020/E-11430-11513 dated 02.09.2020, of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, with respect to roster for Judicial Officers (For Physical Court Hearing),***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

None for accused Vivek Yadav.

Case is fixed for scrutiny of documents.

Put up for scrutiny of documents and further proceedings now on **23.10.2020.**

Court notice be issued to the accused and the defence counsel through official e-mail ID & WhatsApp for the next date.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet be placed on record in the judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 21.09.2020

ISB